

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION No. 29 (RE – 2007)/2004-2009
NEW DELHI, DATED: The 13th September, 2007

S.O. (E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992) read with paragraph 1.3 of the Foreign Trade Policy, 2004-2009, as amended from time to time, the Central Government hereby makes the following additions with immediate effect at the end of Paragraph 3 Notification No. 45 (RE-2006)/2004-2009 dated 09.02.2007 (as amended by Notification No. 03 (RE-2007)/2004-2009 dated 01.05.2007):-

“Further, following exports are exempted from restrictions imposed by this Notification:

- 3.1 1,000 MT of milk powder under ITC (HS) Code 04021010 to Bangladesh by GCMMF, Gujarat;
2. This issues in public interest.

(R.S. GUJRAL)
Director General of Foreign Trade and
Ex-Officio Additional Secretary to the Government of India

(Issued from File No. 01/91/180/1254/AM'07/PC-III)